

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZENITH AUTOMOTIVE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Zenith Automotive Private Limited
2.	Date of Incorporation Of Corporate Debtor	08/02/1996
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U34300DL1996PTC076177
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 564 A-1, P. No. 2/59 AF/F, Bhim Gali, Vishawas Nagar, Shahdra New Delhi North East DL 110032
6.	Insolvency commencement date in respect of Corporate Debtor	24.09.2021 Copy of Order was made available to the IRP on 24.09.2021 by NCLT New Delhi bench vide Email dated 24.09.2021
7.	Estimated date of closure of insolvency resolution process	23.03.2022 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: cirp.zenithautomotive@gmail.com
11.	Last date for submission of claims	08-10-2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V, has ordered the commencement of Corporate Insolvency Resolution Process of the Zenith Automotive Private Limited on 24.09.2021. Copy of order was made available to Interim resolution Professional on 24.09.2021 by NCLT New Delhi Bench vide Email dated 24.09.2021.

The Creditors of Zenith Automotive Private Limited are hereby called upon to submit their claims with proof on or before 08.10.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-

Mohd Nazim Khan

Interim Resolution Professional

Date: 26-09-2021

Place: New Delhi

IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Delhi 8x16

Financial Express + Janasatta : Rs.7680 + GST 5%

Geetha Ads: 7989488398

Punjab & Sind Bank
(A Govt. of India Undertaking)
Where service is a way of life
A-25 Commercial Complex, Jwalahe, Paschim Vihar, New Delhi-110063
CORRIGENDUM
This is in continuation to Possession Notice published in this Newspaper on 18-09-2021. In this regard, Possession Notice in A/c of M/s Aprajita Infra & Engineers Pvt Ltd. (Sr.No 1), the Amount Outstanding should be read as Rs. 32,61,383.74 instead of Rs. 3.28, 13,383.74
All other information as stated in the above referred Possession notice will remain unchanged
Authorised Officer, Punjab & Sind Bank

SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF THE ADDL. D.H.A (Hosp. Administration)
Dr. Shyama Prasad Mukherjee Civic Centre, E-I Block (18th Floor)
Jawahar Lal Nehru Marg, New Delhi-110002
Tel: 23226824, 23226859
No. Addl. DHA M& TB/SDMC/2021/787 Dated: 24/09/2021
Tender Notice
On line Tenders under two bids system (Techno-commercial & Financial) are invited for Fixing Rate, Contract and Agency for Drugs etc. for Institutions under Health Department of SDMC for the year 2021-24, under 04 Groups- A, B, C,D, Approx liability of the Tender is Rs. 17.00 Crore each year. Cost of Tender is Rs. 2000/-, for each Group.; EMD for each group is as detailed in Tender document; Tender will become live on 27/09/2021 at 10.00 AM; Tender Closes on 18/10/2021 at 03.00 PM; Samples can be submitted with CMS till 12.00 noon of 18/10/2021; Manual bids will be accepted till 03.00 PM of 18/10/2021 in the O.O. Addl. DHA (Med); Other details of terms and condition of Tender are available on the Website: www.mcdonline.nic.in While Tenders can be downloaded from e-tendering site of SDMC: <https://etenders.gov.in> Sd/- R.O. No. 51/DPV/S/2021-22 Addl.DHA (M&TB), SDMC

BRAITHWAITE & CO. LIMITED
(A Govt. of India Undertaking)
5, Hide Road, Kolkata - 700 043

Tender No.: BCL/PROJ/IIP-PMC/21-22
Sealed Tender is invited in Two Bid System for engagement of contractor for Construction of new IIP Building at Sompura, Bengaluru as per Tender conditions.
Last date of submission of tender is 30 days from the date of publication (both days inclusive). Interested bidders/firms may collect the Tender document from **Purchase Department, Braithwaite & Co. Ltd., 5 Hide Road, Kolkata** on all working days from 10.00 hrs to 14.30 hrs. Tender document can also be downloaded from our website www.braithwaiteindia.com and offer can be submitted as per Tender conditions.
All TCNs & Corrigendum etc. will be notified in our website www.braithwaiteindia.com only.
Sr. Executive (Purchase)

CLASSIFIEDS
PERSONAL
I, Pushkar Kumar Verma s/o Bhupendra Kumar Verma r/o Flat No.-47, Priyadarshini Apartments, A-4, Paschim Vihar, Delhi-110063 have changed my name to Pushkar Kumar.
"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Punjab & Sind Bank
(A Govt. of India Undertaking)
B.O. Begum Bridge, Meerut, Meerut-250001 Phone: 0121-2656717, 4023777
E-mail: m0169@psb.co.in Dated: 17-07-2021
1. M/s Asar Collection (Borrower) H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
2. Sh. Asar Ahmad S/o Haji Hakimuddin (Proprietor/Borrower) R/O H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
3. Smt Reshma W/o Asar Ahmad (Guarantor) R/O H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
4. Mohd Suhail S/o Md Ishraq (Guarantor) R/O: 327, Opp Pathar Wali Masjid, Saray Khair Nagar, Meerut
REG NOTICE UNDER SECTION 13(2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
Dear Sir/Madam,
1. That you address(s) No. 1 M/S Asar Collection through addressee no 2 Proprietor Asar Ahmad S/o Sh Hakimuddin requested the bank for financial assistance and upon the request the bank sanctioned and allowed the following facilities to you:
S.No. Date of sanction Type of Facility Loan/Limit Amount
1. 02-05-2018 ODP Rs. 8 Lakhs
2. 04-05-2018 Mortgage Loan Rs. 20 Lakhs
The above loan facilities were duly secured by way of equitable mortgage in respect of immovable property measuring 201.63 Sq Yards, situated at Residential House bearing municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7 Azad Road Gola Qua Meerut belonging address no to Sh Asar Ahmad S/o Sh Hakimuddin.
2. That you addressee No. 1 M/s Asar Collection through addressee no 2 executed the various loan documents in respect of the ODP Limit and mortgage loan facilities on 02-05-2018 and 04-05-2018 respectively and also agreed to pay the ROI @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.75% per annum respectively with Monthly rests and guidelines of the bank from time to time, in respect of above facilities.
3. That you addressee no 3 Smt Reshma W/o Asar Ahmad & addressee no 4 Mohd Suhail S/o Mohd Ishraq Stood as Guarantor(s) for addressee No. 1 & 2 in consideration of the above said loan facilities and executed the deed of continuing guarantees on 02-05-2018 & 04-05-2018, respectively in favour of the bank and thus the liability of addressee(s) No 3 & 4 is Co-extensive and continuing with addressee no. 1 & 2 and you all are jointly and severally liable to pay the dues including interest cost and other usual bank charges to the bank.
4. That you addressee No. 2 Sh Asar Ahmad S/o Haji Hakimuddin created equitable mortgages in respect of immovable property measuring 201.63 Sq yards, situated at municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7, Azad Road Gola Qua Meerut, Uttar Pradesh 250001 to secure the dues of the bank, in consideration of the above said loan facilities to addressee no 1 and no 2.
The details of the property mortgaged is as under:-
(a) Name of the mortgagor: addressee No 2 Sh Asar Ahmad S/o Haji Hakimuddin
(b) Mortgagor: Punjab & Sind Bank, B.O Begum Bridge Meerut
(c) Sum secured: Rs 8 Lakh (ODP) and Rs 20 lakh (TL), total Rs 28 lakhs
(d) Rate of Interest: @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.75%, respectively per annum with monthly rests
(e) Details of the property mortgage : immovable property measuring 201.63 Sq Yards, situated at municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7, Azad Road Gola Qua Meerut, Uttar Pradesh 250001 acquired through Hibyanama dated 26-01-2007 by Haji Hakimuddin and court order dated 17-05-2008 in case no 1021 year 2007 in the court of Civil Judge Senior Division Meerut in favour of Asar Ahmad S/o Haji Hakimuddin.
(f) Details of the title deed(s): Sale Deed registered in Sub Registrar office, Meerut on bali no 1, zild no. 1500, page no. 302 to 304 at serial no. 278 on 16-01-1968
(g) Property bounded as: North: House of Sattar South: house of Babu & Khalid East: House of Sadiq West: Rasta 12ft wide
(h) Present sum due: Rs 909580.53 (Nine Lakh Nine thousand five hundred eighty and paise Fifty three only) in ODP and Rs 2143420.06 (Twenty one lakh forty three thousand four hundred twenty and paise six only) in TL (Mortgage Loan) total amount Rs 3053000.59 (Rupees Thirty Lakh Fifty Three Thousand and Paise Fifty Nine Only) as on 30.06.2021 plus interest and bank charges w.e.f 01.07.2021
5. The said ODP Limit and Mortgage Loan amount was repayable on demand and 119 EMI with interest @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.25% Per annum respectively with Monthly rests, till the date of payment in full
6. That you agreed to pay the additional interest at the rate of 2.00% per annum over and above the normal agreed rate of interest with Monthly rests, in case of default in terms and conditions of the sanction and loaning documents.
7. The above said loan amount no 01691300005212 & 01691200000846 was declared as Nonperforming assets on 30.09.2020, within the definition of section 2(o) of Act, 2002.
8. That my bank maintains the regular books of account and now a sum of Rs 909580.53 in ODP Limit amount no 01691300005212 & Rs 2143420.06 in Mortgage term Loan amount no 01691200000846 inclusive of interest up to 30.06.2021 is legally due and recoverable from you above named addressee and you all are jointly and severally liable to pay the above said dues to the bank with interest cost and other usual bank charges till the date of payment in full.
9. That the rate of interest varies from time to time as per internal guidelines of the bank and the present ROI is @Repo Rate+CRP+BSPP+4.00+1.00+2.85%+7.85% (ODP) & @Repo Rate+CRP+BSPP+4.00+1.70+4.65%+10.35% (Mortgage loan) per annum with monthly rests as per the Reserve Bank of India directives.
10. That you have defaulted in the repayment of the dues of the bank, which is secured as mentioned above. I, therefore, by virtue of this notice, hereby call upon all of you i.e addressee No. 1 to No. 4 are jointly and severally to make the payment & discharge in full liabilities amounting to Rs 3053000.59 as per details mentioned above in para No. 4(h), with interest w.e.f. 01.07.2021 with monthly rests, to the bank within 60 days from the receipt of this notice, failing which the bank shall be constrained to take measures under the provisions of chapter III of securitization and reconstruction of financial assets and enforcement of security interest Act 2002, for recovery of above secured dues and in that case you will be jointly and severally liable to pay for all cost and other expenses arising there from.
"That your kind attention is invited to provisions of sub-section (8) of section 13 of SARFAESI Act where under, you can tender the entire amount of outstanding dues together with all cost, charges and expenses incurred by the bank only till the date of publication of notice for sale of secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with cost, charges and expenses incurred by the bank is not tendered before publication of notice for sale of secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s)".
Please note that the copy of this notice has been retained in our office.
Authorised Officer
Punjab & Sind Bank

Punjab & Sind Bank
(A Govt. of India Undertaking)
Circle SASTRA- GHAZIABAD, KJ-13, Kavi Nagar, Ghaziabad, UP, email: cs8228@pnb.co.in
Rule - 8(1), POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the authorised officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on below mentioned dates calling upon the following borrowers / guarantor to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on following dates:
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank
The borrower's attention is invited to provisions of sub - section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTIES

Sr. No.	Name of Borrowers / Guarantors & Branch	Description of Properties	Date of Demand Notice / Date of Possession	Amount Outstanding (In Rs.)
1	Sh Azheem Khan S/o Sh Babban Khan & Smt Radifa Azheem W/O Sh Azheem Khan (402100NC00523725) BO : Meerut Road, Ghaziabad (402100)	All that part and parcel of the property consisting of entire 2nd Floor (with roof right) bearing Plot No-B-279, Shamilar Garden Main, Vill-Pasanda Pargana Loni, Tehsil & District Ghaziabad U.P., Area 74.32 Sq Mtrs., Bounded as: North - Remaining portion of Plot, South - Road 40 Feet Wide, East - B 280, West - Plot No-B 278	08-03-2021 23-09-2021	Rs 26,09,792.00 and interest & charges thereon w.e.f. 01.03.2020
2	Smt Kusum Devi W/o Sh Ram (A/c No 402100NC00523743 & 4021009900000272) BO : Meerut Road, Ghaziabad (402100)	All that part and parcel of the property consisting of Flat No. E-885 (MIG) Ground Floor (without roof right) Block-E Sector-11, Pratap Vihar, Ghaziabad UP measuring 51.13 Sq Mtrs owned by Smt Kusum Devi. Bounded as: North - House No 887, South - House No 885, East - 20 Feet Wide Road, West - House No 851	08-03-2021 23-09-2021	Rs 22,72,205.66 and interest & charges thereon w.e.f. 07-01-2020

Date : 23-09-2021, Place : Ghaziabad Authorised Officer, Punjab National Bank

Punjab & Sind Bank
(A Govt. of India Undertaking)
International Banking Division, 6, Seinda House, Ground Floor, Connaught Circus, New Delhi-110001
POSSESSION NOTICE (For Immovable Property)
Notice is hereby given under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised officer issued a Demand Notice on the date mentioned below in the table and stated hereinafter calling upon the borrowers and guarantors to repay the amount within 60 days from the date of receipt of said notice.
The borrowers and guarantors having failed to repay the amount, notice is hereby given to the borrowers and guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below in the table.
The borrowers and guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Punjab & Sind Bank for the amount and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY

Name of Borrower and Guarantors	Description of the property mortgaged / charged	Date of Demand Notice	Date of Possession	Amount O/s
Borrower: M/s Alpine Enterprises Proprietor: Sh. Ashok Khurana Guarantors: 1.Smt. Madhu Khurana 2.Smt. Kanchan Madan	Property Owned By: Sh. Ashok Khurana All that part and parcel of property bearing No. 56, Block-C (C-2/56), Jankapuri, New Delhi-110058.	15.06.2021	22.09.2021	Rs.3,66,25,400.39 as on 31.05.2021 plus further interest, expenses and other charges etc. thereon.
Date : 22-09-2021 Place : New Delhi			Authorised Officer Punjab & Sind Bank	

FORMA Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF IIC LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	IIC Limited
2. Date of incorporation of corporate debtor	11/03/2010
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2010PLC19960
5. Address of the registered office and principal office (if any) of corporate debtor	Current Address: 432-E, F/F, Devi Village, New Delhi North West DL-110052 Previous Address: 90/A-207, Kharsa No. 412, Ground Floor, Mahipalpur Extension, New Delhi, DL-110037
6. Insolvency commencement date in respect of corporate debtor	September 20, 2021 (order received on September 24, 2021)
7. Estimated date of closure of insolvency resolution process	March 18, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pramod Kumar Gupta Reg. No. IBB/UPA-001/IP-P01329/2018-19/12075
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: B-1/10, Lower Ground Floor, Hauz Khas, New Delhi, DL-110016 Email: varietyfinancial@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-1/10, Lower Ground Floor, Hauz Khas, New Delhi, DL-110016 Email: icirp@gmail.com
11. Last date for submission of claims	October 03, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms: Mentioned at Point 5 below; (b) Details of Authorized Representatives - Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V, has ordered the commencement of insolvency resolution process of the IIC Limited on September 20, 2021.
2. The creditors of IIC Limited, are hereby called upon to submit their claims with proof on or before October 03, 2021 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA, NOT APPLICABLE.
5. The claims may be submitted in their specified forms. Form B- Operational Creditor (Other than Workmen/Employees); Form C- Financial Creditor; Form CA Deposit Holders; Form D- Workmen/Employees; Form E- Operational Creditor/ Representative of Workmen/Employees; and Form F- Other Creditors. Copy of the above forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.
Date: September 26, 2021 Mr. Pramod Kumar Gupta Interim Resolution Professional
Place: Delhi IBB/UPA-001/IP-P01329/2018-19/12075
Address: B-1/10, Lower Ground Floor, Hauz Khas, New Delhi, DL-110016

Punjab & Sind Bank
(A Govt. of India Undertaking)
B.O. Begum Bridge, Meerut, Meerut-250001 Phone: 0121-2656717, 4023777
E-mail: m0169@psb.co.in Dated: 17-07-2021
1. M/s Asar Collection (Borrower) H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
2. Sh. Asar Ahmad S/o Haji Hakimuddin (Proprietor/Borrower) R/O H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
3. Smt Reshma W/o Asar Ahmad (Guarantor) R/O H No 25, Akhade Wali Gali, Maulana Azad Road, Gola Kuan, Meerut
4. Mohd Suhail S/o Md Ishraq (Guarantor) R/O: 327, Opp Pathar Wali Masjid, Saray Khair Nagar, Meerut
REG NOTICE UNDER SECTION 13(2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
Dear Sir/Madam,
1. That you address(s) No. 1 M/S Asar Collection through addressee no 2 Proprietor Asar Ahmad S/o Sh Hakimuddin requested the bank for financial assistance and upon the request the bank sanctioned and allowed the following facilities to you:
S.No. Date of sanction Type of Facility Loan/Limit Amount
1. 02-05-2018 ODP Rs. 8 Lakhs
2. 04-05-2018 Mortgage Loan Rs. 20 Lakhs
The above loan facilities were duly secured by way of equitable mortgage in respect of immovable property measuring 201.63 Sq Yards, situated at Residential House bearing municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7 Azad Road Gola Qua Meerut belonging address no to Sh Asar Ahmad S/o Sh Hakimuddin.
2. That you addressee No. 1 M/s Asar Collection through addressee no 2 executed the various loan documents in respect of the ODP Limit and mortgage loan facilities on 02-05-2018 and 04-05-2018 respectively and also agreed to pay the ROI @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.75% per annum respectively with Monthly rests and guidelines of the bank from time to time, in respect of above facilities.
3. That you addressee no 3 Smt Reshma W/o Asar Ahmad & addressee no 4 Mohd Suhail S/o Mohd Ishraq Stood as Guarantor(s) for addressee No. 1 & 2 in consideration of the above said loan facilities and executed the deed of continuing guarantees on 02-05-2018 & 04-05-2018, respectively in favour of the bank and thus the liability of addressee(s) No 3 & 4 is Co-extensive and continuing with addressee no. 1 & 2 and you all are jointly and severally liable to pay the dues including interest cost and other usual bank charges to the bank.
4. That you addressee No. 2 Sh Asar Ahmad S/o Haji Hakimuddin created equitable mortgages in respect of immovable property measuring 201.63 Sq yards, situated at municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7, Azad Road Gola Qua Meerut, Uttar Pradesh 250001 to secure the dues of the bank, in consideration of the above said loan facilities to addressee no 1 and no 2.
The details of the property mortgaged is as under:-
(a) Name of the mortgagor: addressee No 2 Sh Asar Ahmad S/o Haji Hakimuddin
(b) Mortgagor: Punjab & Sind Bank, B.O Begum Bridge Meerut
(c) Sum secured: Rs 8 Lakh (ODP) and Rs 20 lakh (TL), total Rs 28 lakhs
(d) Rate of Interest: @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.75%, respectively per annum with monthly rests
(e) Details of the property mortgage : immovable property measuring 201.63 Sq Yards, situated at municipal no 25, Kothi Madhav Bhawan, part of plot no 6 & 7, Azad Road Gola Qua Meerut, Uttar Pradesh 250001 acquired through Hibyanama dated 26-01-2007 by Haji Hakimuddin and court order dated 17-05-2008 in case no 1021 year 2007 in the court of Civil Judge Senior Division Meerut in favour of Asar Ahmad S/o Haji Hakimuddin.
(f) Details of the title deed(s): Sale Deed registered in Sub Registrar office, Meerut on bali no 1, zild no. 1500, page no. 302 to 304 at serial no. 278 on 16-01-1968
(g) Property bounded as: North: House of Sattar South: house of Babu & Khalid East: House of Sadiq West: Rasta 12ft wide
(h) Present sum due: Rs 909580.53 (Nine Lakh Nine thousand five hundred eighty and paise Fifty three only) in ODP and Rs 2143420.06 (Twenty one lakh forty three thousand four hundred twenty and paise six only) in TL (Mortgage Loan) total amount Rs 3053000.59 (Rupees Thirty Lakh Fifty Three Thousand and Paise Fifty Nine Only) as on 30.06.2021 plus interest and bank charges w.e.f 01.07.2021
5. The said ODP Limit and Mortgage Loan amount was repayable on demand and 119 EMI with interest @MCLR+1.75% i.e 10.25% and @MCLR+2.25% i.e 10.25% Per annum respectively with Monthly rests, till the date of payment in full
6. That you agreed to pay the additional interest at the rate of 2.00% per annum over and above the normal agreed rate of interest with Monthly rests, in case of default in terms and conditions of the sanction and loaning documents.
7. The above said loan amount no 01691300005212 & 01691200000846 was declared as Nonperforming assets on 30.09.2020, within the definition of section 2(o) of Act, 2002.
8. That my bank maintains the regular books of account and now a sum of Rs 909580.53 in ODP Limit amount no 01691300005212 & Rs 2143420.06 in Mortgage term Loan amount no 01691200000846 inclusive of interest up to 30.06.2021 is legally due and recoverable from you above named addressee and you all are jointly and severally liable to pay the above said dues to the bank with interest cost and other usual bank charges till the date of payment in full.
9. That the rate of interest varies from time to time as per internal guidelines of the bank and the present ROI is @Repo Rate+CRP+BSPP+4.00+1.00+2.85%+7.85% (ODP) & @Repo Rate+CRP+BSPP+4.00+1.70+4.65%+10.35% (Mortgage loan) per annum with monthly rests as per the Reserve Bank of India directives.
10. That you have defaulted in the repayment of the dues of the bank, which is secured as mentioned above. I, therefore, by virtue of this notice, hereby call upon all of you i.e addressee No. 1 to No. 4 are jointly and severally to make the payment & discharge in full liabilities amounting to Rs 3053000.59 as per details mentioned above in para No. 4(h), with interest w.e.f. 01.07.2021 with monthly rests, to the bank within 60 days from the receipt of this notice, failing which the bank shall be constrained to take measures under the provisions of chapter III of securitization and reconstruction of financial assets and enforcement of security interest Act 2002, for recovery of above secured dues and in that case you will be jointly and severally liable to pay for all cost and other expenses arising there from.
"That your kind attention is invited to provisions of sub-section (8) of section 13 of SARFAESI Act where under, you can tender the entire amount of outstanding dues together with all cost, charges and expenses incurred by the bank only till the date of publication of notice for sale of secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with cost, charges and expenses incurred by the bank is not tendered before publication of notice for sale of secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s)".
Please note that the copy of this notice has been retained in our office.
Authorised Officer
Punjab & Sind Bank

Punjab & Sind Bank
(A Govt. of India Undertaking)
Branch: FDDI, Sector-24 (N-0735), District - Gautam Budh Nagar, Uttar Pradesh-201301
AFFIDAVIT (Rule 8(1)) POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the authorized officer of the Punjab & Sind Bank, Sector 24 (FDDI) Noida Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (second) Act 2002 and in exercise of powers conferred under section 13 (2) read with (rule 9) of the security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01.07.2021 calling upon the borrower M/s J.D.Constructions through Prop Sh Jitender Dutt (Borrower) and Guarantor being Mr.Raj Kumar Solanki to repay the amount mentioned in the notice being Rs 25,32,810.18/- (Rs. Twenty Five lac thirty two thousand eight hundred ten and paise Eighteen Only) alongwith interest w.e.f, 01.07.2021 with monthly rest to the Bank. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section [4] of section 13 of Act read with rule 9 of the Security Interest (Enforcement) Rules, 2002 on this 21st September 2021. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charges of the Punjab & Sind Bank Sector 24, Noida branch for any amount Rs. 25,32,810.18/- (Rs. Twenty Five lac thirty two thousand eight hundred ten and paise Eighteen Only) alongwith interest w.e.f, 01.07.2021 with monthly rest to the Bank.
The borrower's attention is invited to the provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem secured assets
DESCRIPTION OF THE IMMOVABLE PROPERTY:
1. Residential property No. 22, Anand Vihar Haddast village Nasirpur, Ghaziabad, UP area measuring 292.60 sq. yards, UP-201308 In name of Sh Jitender Dutt s/o Sh Vishnu Dutt
Date : 21-09-2021 Place : Noida Authorised Officer Punjab & Sind Bank

Punjab & Sind Bank
(A Govt. of India Undertaking)
Circle SASTRA- GHAZIABAD, KJ-13, Kavi Nagar, Ghaziabad, UP, email: cs8228@pnb.co.in
Rule - 8(1), POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the authorised officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice/s as mention below table calling upon the respective borrower/s to repay the amount as mentioned in the table within 60 days from the date of notice(s)/ date of receipt of the said notice(s).
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.
The borrower's / guarantor's / mortgagor's attention is invited to provisions of subsection (8) of section 13 of the Act in respect of time available to redeem the secured assets
The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for an amount and other expenses until payment in full.
DESCRIPTION OF IMMOVABLE PROPERTIES:

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ		PNB		punjab national bank	
.....ਸਰੋਂ ਕਾ ਚੁੱਕੀਂ		(A GROUPED OF INDIA UNDERTAKING)		...the name you can BANK upon!	
CIRCLE SASTRA CENTRE, CIRCLE OFFICE BULANDSHAHR E Mail:- CS8212@pnb.co.in PH NO: 817164008					
POSSESSION NOTICE (HUE 8(1) Read with Section 13(4))					
Whereas I the undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice/s as mention below table calling upon the respective borrower to repay the amount as mentioned in the table within 60 days from the date of notice(s)/ date of receipt of the said notice(s).					
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002					
The borrower's /guarantor's /mortgagor's attention is invited to provisions of subsection (8) of section 13 of the Act in respect of time available to redeem the secured assets					
The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for an amount and other expenses until payment in full.					
DESCRIPTION OF IMMOVABLE PROPERTIES:					
S. No	A/c & Borrower Name	Description of the property mortgaged	Date of demand notice	Date of possession notice affixed	Amount Outstanding as on the date of demand Notice.
1.	Smt. Babi W/o Sh. Surendra Pal Singh & Sh. Surendra Pal Singh S/o Sh. Dharampal	Residential Flat No.4/85, situated at Semi Yojna No 2, Awas Vikas Khurja admeasuring area 75.00 SqM in the name of Smt. Babi. Bounded as under: East: Road West: Flat No. 4/76 North: Flat No. 4/86 South: Flat No. 4/84	22.06.2021	23.09.2021	Rs 940520.45 (Rupees Nine Lakh Forty Thousand Five Hundred Twenty and Paise Four Five) + interest w.e.f. 01.05.2021
2.	Sh. Jitendra Varshney & Smt. Vineeta Varshney W/o Sh. Madan Mohan varshney	One Shop situated at Mohalla Chhotla Bazar Kasba Debal admeasuring area 31.40 SqM in the name of Vineeta Varshney Bounded as under: East: House Meena devi and Shop Prabha Maheshwari West: House Vishambhar Dayal North: House OmKumari South: Shop gate and Road	23.06.2021	21.09.2021	Rs 548484.00 (Rupees Five Lakh Forty Eight Thousand Four Hundred Eighty Four Only) + interest w.e.f. 01.05.2021
3.	Sh. Lakhjan Singh S/o Shiv Lal, Sh. Kapil Kumar S/o Lakhjan Singh	One House and Plot admeasuring area 62.22SqM situated at Village -Afjalpur, Deabi Dehat, Tehsil Debal, Dist Bulandshahr in the name of Sh.Kapil Kumar S/o Lakhjan Singh. Bounded as under: East - Dawki House West - Pratap Singh House North - Lakhjan Singh Plot South - Road	11.06.2021	21.09.2021	Rs 744546.00 (Rupees Seven Lakh Forty Four Thousand Five Hundred Forty Six Only)+ interest w.e.f. 01.05.2021
4.	Sh. Mubarak Ali S/o Sh. Ali Mohammad & Smt. Najama W/o Sh. Mubarak Ali	Residential House admeasuring area 214.75 SqM situated at Village Abdanagar Majra Bauroli in the name of Smt. Najma Bounded as under: East: Rasta West: Plot Afana and Shabana North: House Iqbal South: House Iqbal Bihari	22.06.2021	23.09.2021	Rs 710081.90 (Rupees Seven Lakh Ten Thousand Eighty One and Paise Ninety) + interest w.e.f. 01.05.2021
5.	Sh. Naseem Ahmad S/o Sh. Nafees Ahmad, Smt. Munis Begum W/o Sh. Nafees Ahmad	Residential property situated at Kazi Khel Kasba Debal admeasuring area 213.75 SqM in the name of Smt. Munis begum Bounded as under: East: Gali West: Ram kali and Gama Pahalwan North: House Sartaj South: House Munis begum	23.06.2021	21.09.2021	Rs 713306.00 (Rupees Seven Lakh Thirteen Thousand Three Hundred Six Only) + interest w.e.f. 01.05.2021
6.	M/s Raghav Traders Prop. Bhuvnesh Raghav, Smt. Usha Raghav W/o Sh. Om Prakash, Smt. Prem Devi W/o Sh. Roop	Residential House Municipal No. 41 admeasuring area 135.00 Sq yards situated at Murari Nagar kasba Khurja Bounded as under: East: House of Rajendra Solanki West: House of chandrapal Chauhan North: House of Rajeev Chaudhary South: Rasta	22.06.2021	23.09.2021	Rs 961713.00 (Rupees Nine Lakh Sixty One Thousand Seven Hundred Thirteen Only) + interest w.e.f. 01.05.2021
7.	Sh. Raj Kumar Bansal S/o Sh. Madan Mohan Bansal, Smt. Shalini Bansal W/o Sh. Raj Kumar Bansal, Sh. Bharat Bansal S/o Sh. Madan Mohan Bansal	One Residential House admeasuring 85.97 SqM area situated at Mohalla - Malpura, Pargana& Tehsil - Khurja, Dist - Bulandshahr in the name of Sh. Raj Kumar Bansal S/o Sh. Madan Mohan Bansal. Bounded as under: East - Gali West - House of AnandSwaroop North - House of Mahendra Pal South - House of Saroj Agarwal	16.06.2021	23.09.2021	Rs. 16,35,162.00 (Rupees Sixteen Lakh Thirty Five Thousand One Hundred Sixty Two only) + interest w.e.f. 01-05-2021
8.	Sh. Rambabu Singh Gautam S/o Harprasad Singh, Sh. Raj Kumar S/o Sh. Dharm Singh	One Residential Plot (kitamkarn) admeasuring area 13.13 SqM situated at Mohalla - Kazi Khel, Kasba - Debal, Tehsil Debal, Dist Bulandshahr in the name of Sh. Rambabu Singh Gautam S/o Harprasad Singh. Bounded as under: East - House Jagannath West - Road North - Plot Jahoor Ahmad South - House Jagannath	11.06.2021	21.09.2021	Rs 267070.00 (Rupees Two Lakh Sixty Seven Thousand Seventy Only)+ interest w.e.f. 01.05.2021
9.	Sh. Sarfaraj S/o Saleem, Sh. Saleem S/o Sh. Ishak	One Residential Plot area admeasuring 93SqM situated at Kasba Debal, Tehsil Debal, Dist Bulandshahr in the name of Sh. Saleem S/o Sh. Ishak. Bounded as under: East - Gali West - Aarajilshak Ahamed North - Plot Vahid South - Plot Shahid	11.06.2021	21.09.2021	Rs 781884.00 (Rupees Seven Lakh Eighty One Thousand Eight Hundred Eighty Four Only)+ interest w.e.f. 01.05.2021
10.	Smt. Shakila Begum w/o Sh. Shakil Ahmad R/o Mohalla Shekham Chisti Debal Dist Bulandshahr 202393	Residential property situated at Shekham Chisti, Debal admeasuring area 58.94 SqM in the name of Smt. Shakila Begum Bounded as under: East: Rasta West: House Mahipal North: House varisan Tularam South: Gali	21.09.2021	23.08.2021	Rs 774672.00 (Rupees Seven Lakh Seventy Four Thousand Six Hundred Seventy Two Only) + interest w.e.f. 01.05.2021
11.	M/s Star New Fashion Prop. Mahajvi Khanam, Smt. Mahajvi Khanam W/o Sh. Waseem Khan, Sh. Waseem Khan S/o Sh. Shamim Khan	Residential Plot situated at Mohalla Punjabiyan Khurja admeasuring area 19.80 SqM in the name of Sh. Waseem Khan Bounded as under: East: Deegar West: Plot Waris North: Jaidad Vakeel Sahab South: Rasta	16.06.2021	23.09.2021	Rs 3269813.57 (Rupees Thirty Two Lakh Sixty Nine Thousand Eight Hundred Thirteen and Paise Fifty Seven) + interest w.e.f. 01.05.2021
12.	Sh. Virendra Kumar S/o Sh. Munshi Lal, Smt. Mitthesh W/o Sh. Virendra Kumar	Residential property situated at Mandi Hardev Kasba Debal admeasuring area 168.00 SqM in the name of Smt. Mitthesh Bounded as under: East: Zila Parishad Hospital wail West: Rasta North: Mahesh Chandra Agarwal Plot South: Gaurav Kumar and Others' empty plot	23.06.2021	21.09.2021	Rs 727548.00 (Rupees Seven Lakh Twenty Seven Thousand Five Hundred Forty Eight Only) + interest w.e.f. 01.05.2021
Date : 26.09.2021 Place : Bulandshahr			Authorized Officer, For Punjab National Bank Circle SASTRA Head (Chief Manager)		

